

(d) The stage of incurring expenditure has not been reached yet.

[English]

Second time conversion in overdrafts by States

*273. SHRI S. G. GHOLAP : Will the Minister of FINANCE be pleased to state :

(a) whether Government have converted the overdrafts of the States of a second time recently;

(b) whether States which have no overdrafts will get similar loans;

(c) the interest on loan and on the overdrafts; and

(d) the reasons given for overdrafts by States ?

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : (a) Government of India provided Medium term loans to States for converting their deficits/anticipated overdrafts during 1982-83 and 1983-84. It is now proposed to provide Medium term loans equivalent to 90% of States' overdrafts as of 28-1-1985.

(b) No, Sir.

(c) The interest on Medium term loan is 8% and that on overdraft with the Reserve Bank of India is 13%.

(d) The States have reported increase in non-Plan and Plan expenditure as reasons for their overdrafts with the Reserve Bank of India.

[Translation]

Introduction of Kidney Insurance Scheme

*276. SHRI VISHUNU MODI : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to introduce a kidney insurance scheme for replacement or treatment of kidney if it gets out of order like the Cancer Insurance Scheme;

(b) if so, the time by which it will be introduced; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) Does not arise.

(c) General insurance industry has already introduced a Hospitalisation and Domiciliary Hospitalisation Benefit Policy with effect from 1st June, 1985. The Policy covers various diseases including renal diseases, kidney transplantation, etc. The overall benefits including additional benefits permissible under the above Policy vary from Rs. 7000 for category V to Rs. 37,800 for category I with corresponding total annual premium rates per person varying from Rs. 72 to Rs. 378.

Profit earned from Lapsed Certificates by Peerless General Finance and Investment Company

*277. SHRI K. N. PRADHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the Peerless General Finance and Investment Company has earned profit of crores of rupees from the lapsed certificates and now intends to make the principal company sick by investing this money in other companies; and

(b) if so, the action being taken by Government against such a move ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The Peerless General Finance and Investment Company Limited is a company registered under the Companies Act and its affairs are regulated by its Board of Directors. Reserve Bank of India has reported that an inspection of the Company conducted by it in 1978 had revealed that the Company earned sizeable amounts through lapsed certificates. The Reserve Bank has, however, no information whether the Company intends to make itself sick by investing such amounts in other companies.

In terms of the provisions of Prize Chits and Money Circulation Schemes (Banning) Act, 1978, the Peerless General Finance and Investment Company Ltd. was served with a notice on August 10, 1979 by